

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30/2012  
(From the judgement and order dated 02/09/2011 in CR No.179/2008 of the  
HIGH COURT OF H.P AT SHIMLA)

HARI DASS SHARMA Petitioner(s)

VERSUS

VIKAS SOOD & ORS. Respondent(s)

(With appln(s) for permission to place addl. documents on record and prayer  
for interim relief and office report)

WITH

SLP(C) NO. 776 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 888 of 2012

(With prayer for interim relief and office report)

Date: 30/07/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Nidesh Gupta, Sr.Adv.

Mr. Rishi Malhotra, Adv.

Mr. Prem Malhotra, Adv.

For Respondent(s) Mr. Dhurv Mehta, Adv.

Ms. Seema Sundd, Adv.

Mr. Akhil Sachhar, Adv.

Mr. Manik Karanjawala, Adv.

For M/S. Karanjawala & Co., A.O.R.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the parties informed that pleadings  
are complete and the matters be listed for final hearing.

Post these matters for final disposal after four weeks on  
non-miscellaneous day.

|(A.D. Sharma)

| |(S.S.R. Krishna)

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|Court Master

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